

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2322  
TO BE ANSWERED ON 21<sup>ST</sup> MARCH 2023**

**VIOLATIONS OF COTPA**

**2322 DR. ANIL SUKHDEORAO BONDE:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Ministry has any plan to increase distance from 100 yards to 200 yards or more around schools where tobacco products are sold to children within 100 yards in the Cigarettes and other Tobacco Products Act (COTPA), 2003;
- (b) if so, the details thereof;
- (c) Whether Government has set up a task force to identify the violations or advised the States to do so; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d) : The draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, was hosted in public domain for pre-legislative consultation.

As per Section 24 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003), there is a provision for punishment of sale of cigarettes or any other tobacco products in certain places or to the persons below the age of eighteen years. Public Health is a State subject and the primary responsibility for enforcement of the Act, lies with the State Governments.

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